

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI.

No. Invitee/Gaz/2024 59601-59731 Dated, Delhi the 23 NOV 2024

Copy forwarded along with its enclosures for information & necessary action to :-

1. All the Ld. Principal District & Sessions Judges all Court Complexes, Delhi/ New Delhi.
2. The Officer In-Charge, I.T Cell and Computer Branch, Central District, Tis Hazari Courts, Delhi.
3. All the Judicial Officers DHJS & DJS, Central District, Tis Hazari Courts, Delhi.
4. The AOJ/Branch In-Charges, Central District, Tis Hazari Courts, Delhi.
5. The P.S. to Ld. Principal District & Sessions Judge (HQs); Room No. 302-A, Tis Hazari Courts, Delhi.
6. The Web site Committee for uploading the same on website.
7. The 'LAYERS' Section, for uploading on 'LAYERS'.

23 NOV 2024
(Mukesh Kumar Gupta)
District Judge (Commercial Court)-07/
Officer In-charge, Judicial Branch (Central)
For Principal District & Sessions Judge (HQs)
Delhi

1012
23-11-24

HIGH COURT OF DELHI: NEW DELHI
(GENERAL ADMN.-I BRANCH)

No. 5344/G-I/Genl.-I/DHC
Dated: 17.11.2024

From
The Registrar General,
High Court of Delhi,
New Delhi.

To
The Principal District & Sessions Judge (HQs)
Tis Hazari Courts Complex,
Delhi-110054.



Sub: Reading of the 'Preamble' of Constitution of India on 26th November, 2024 to commemorate the Constitution day.

Sir,

I am directed to inform you that It has been decided to read out the preamble of Constitution of India on 26th November, 2024 at 11:00 A.M.

You are, therefore, requested to ensure that the Preamble is read out on above said date and time in all the District Courts.

A copy of PREAMBLE is enclosed herewith.

Yours faithfully,

Encls: As above.

S.K. Bhadola
(S.K. Bhadola)
Deputy Registrar (Genl.-I)
For Registrar General

OJC (Tis Hazari Courts)

THE CONSTITUTION OF INDIA

PREAMBLE

WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens:

JUSTICE, social, economic and political;

LIBERTY of thought, expression, belief, faith and worship;

EQUALITY of status and of opportunity; and to promote among them all

FRATERNITY assuring the dignity of the individual and the unity and integrity of the Nation;

WE DO HEREBY GIVE TO OURSELVES THIS CONSTITUTION.

भारत का संविधान

उद्देशिका

हम, भारत के लोग, भारत को एक [संपूर्ण प्रभुत्व-संपन्न समाजवादी पंचनिरपेक्ष लोकतंत्रात्मक गणराज्य] बनाने के लिए, तथा उसके समस्त नागरिकों को :

सामाजिक, आर्थिक और राजनैतिक न्याय,
विचार अभिव्यक्ति, विश्वास, धर्म

और उपासना की स्वतंत्रता,
प्रतिष्ठा और अवसर की समता

प्राप्त कराने के लिए,
तथा उन सब में

व्यक्ति की गरिमा और [राष्ट्र की एकता
और अखंडता] सुनिश्चित करने वाली बंधुता

बढ़ाने के लिए

दृढ़संकल्प होकर अपनी इस संविधान सभा में आज तारीख 26 नवम्बर, 1949 ई० (मिति मार्गशीर्ष शुक्ला सप्तमी, संवत् दो हजार छह विक्रमी) को एतद्वारा इस संविधान को अंगीकृत, अधिनियमित और आत्मार्पित करते हैं ।